

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 05.10.2016

OA No. 291/00584/2014

Mr. Najeb A. Khan, counsel for applicant.
Mr. D.C. Sharma, counsel for respondents.

Counsels for the parties are in agreement that the instant O.A. has been rendered infructuous at this stage because the respondents themselves have cancelled the entire selection.

However, learned counsel for the applicant submitted that he may be given a liberty to challenge the action of the respondents in cancellation of the selection, by way of filing a fresh O.A.

Accordingly, the instant O.A. is dismissed as having been rendered infructuous, with a liberty to the applicant, as aforesaid.

(MS. MEENAKSHI HOOJA) (SANJEEV KUMAR KAUSHIK)
ADMINISTRATIVE MEMBER JUDICIAL MEMBER

Kumawat